S U P R E M E   C O U R T   O F   I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 551/2012

KAMARUDDIN DASTAGIR SANADI   Appellant(s)

VERSUS

STATE OF KARNATAKA THROUGH SHO KAKATI POLICE   Respondent(s)

Date : 29-11-2024   This matter was called on for pronouncement of
                     Judgment today.

For Appellant(s)   Mr. Shirish K. Deshpande, AOR
                     Mr. Sharangouda Patil, Adv.
                     Ms. Supreeta Sharangouda, Adv.
                     Mr. Jyotish Pandey, Adv.
                     Ms. Rucha Pravin Mandlik, Adv.
                     Mr. Apoorv Sharma, Adv.

For Respondent(s)   Mr. Muhammad Ali Khan, A.A.G.
                     Mr. D. L. Chidananda, AOR
                     Mr. Omar Hoda, Adv.
                     Ms. Eesha Bakshi, Adv.
                     Mr. Kamran Khan, Adv.
                     Mr. Arjun Sharma, Adv.
                     Ms. Gurbani Bhatia, Adv.

    Hon'ble Mr. Justice Pankaj Mithal pronounced the Judgment of
the Bench comprising of His Lordship and Hon'ble Mr. Justice Ujjal
Bhuyan.

2.   The appeal is allowed, in terms of the signed Reportable
Judgment.

4.   Pending applications, if any, stand disposed of.

(KANCHAN CHOUHAN)   (RAM SUBHAG SINGH)
SENIOR PERSONAL ASSISTANT   COURT MASTER (NSH)
 [Original signed "Reportable" Judgment is placed on the file]

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2.   The appeal is allowed, in terms of the signed Reportable
Judgment.

4.   Pending applications, if any, stand disposed of.

(KANCHAN CHOUHAN)   (RAM SUBHAG SINGH)
SENIOR PERSONAL ASSISTANT   COURT MASTER (NSH)
 [Original signed "Non-Reportable" Judgment is placed on the file]